**IN THE HIGH COURT OF JHARKHAND AT RANCHI**
**Cr.M.P. No.936 of 2013**
**------**

1.Bidyut Chakravarty
2.Keya Chakravarty
3.Putul Chatterjee .... .... …. Petitioners

--Versus--

The State of Jharkhand .... .... .... Opposite Party

**CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

For the Petitioner : Mr. Manoj Prasad, Advocate
For the State : Mr. Abhay Kumar Tiwari, A.P.P.

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**4/13.04.2021** Heard Mr. Manoj Prasad, the learned counsel for the petitioners and Mr. Abhay Kumar Tiwari, the learned counsel for the State.

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

I.A. No.5582/2019 has been filed for extending the interim order passed by this Court dated 05.08.2013.

Mr. Prasad, the learned counsel for the petitioners submits that this Court has already granted the stay on 05.08.2013 and in light of the further order of Hon'ble Supreme Court in the case of *"Asian Resurfacing of Road Agency v. CBI',* the court below is proceeding. He submits that the petitioners are father, mother and married sister of the accused-Mritunjay Chakravarty. He submits that in the investigation the police found that there is no any evidence against the petitioners. He submits that as the time is being taken by the Opposite Party-State, the interim order may kindly be extended.

In view of the above facts and considering the reasons assigned in the I.A., the interim order dated 05.08.2013 is extended till the next date.

I.A. No.5582/2019 stands disposed of.

Post this matter on 15.06.2021.

**(Sanjay Kumar Dwivedi, J.)**

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